

(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. NO: 508/90

199

T.A. NO: ---

DATE OF DECISION 13-11-1991

Mrs. Mumtaz Munawar A. Peerbhoy Petitioner

Mr. S.G. Hartalkar Advocate for the Petitioners

Versus

Union of India Respondent

Mr. V. A. Bendre Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. D.K. Agrawal, Member (J)

The Hon'ble Mr. L.L. Singh, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

D.K. Agrawal

(D.K.AGRAWAL)

mbm*

(9)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.508/90

Mrs. Mumtaz Munawar A. Peerbhoy,
C-3, Shri Vallabh,
Boat Club Road,
Pune 411 001.

.. Applicant

vs.

Union of India
through
Under Secretary,
Govt. of India,
Ministry of Finance,
Revenue Division,
New Delhi.

.. Respondent

Coram: Hon'ble Shri D.K.Agrawal, Member(J)

Hon'ble Shri M.M.Singh, Member(A)

Appearances:

1. Mr.S.G.Hartalkar,
Advocate for the
Applicant.
2. Mr.V.M.Bendre
Advocate for the
Respondent.

ORAL JUDGMENT:

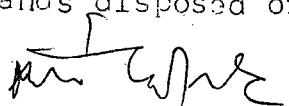
(Per D.K.Agrawal, Member(J))

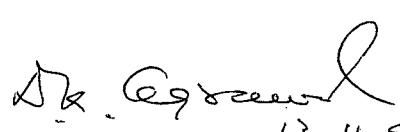
Date: 13-11-1991

M.P.606/91 for amendment taken up.

This application runs in 15 pages while the original application ^{contains} ~~runs~~ only 12 pages. During the arguments the learned counsel for the applicant pointed out that another amendment application is also required to be filed.

2. The effect of the amendment sought is not to supplement the pleadings but to supplant them. In this view of the matter we may grant liberty to file a fresh application. It will be more convenient to the parties also. Therefore, we hereby permit the applicant to withdraw this application and file a fresh application within 30 days hereof. This application stands disposed of accordingly.


(M.M.SINGH)
Member(A)


(D.K.AGRAWAL)
Member(J)